## Teacher training institutes

\*96. PROF. ALKA BALRAM KSHATRIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the National Council for Teacher Education (NCTE) has submitted a report to Government on the status of teacher training institutes in the country;
  - (b) if so, the details of the report submitted by NCTE;
- (c) whether it has been found that many of the teacher training institutes have refused to be inspected by NCTE and many such institutes are existing on paper only; and
- (d) if so, the steps Government has initiated to ensure proper functioning of teacher training institutes in the country?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) and (b) The National Council for Teacher Education (NCTE) has submitted Reports on the study of demand and supply of teachers and teacher educators undertaken by it for the period 2007-08 to 2016-17 for various States and Union Territories indicating that 13 States have capacity in various teacher education courses in excess of their requirement.

- (c) Some institutions had requested for postponement of inspections on various grounds. On the basis of inspections undertaken by the NCTE, recognition has been withdrawn in respect of 585 institutions during the period 01.01.2009 to 10.05.2010. These institutions were found to be violating the provisions of the NCTE Act, 1993 and the Regulations made thereunder.
- (d) The Government has taken various measures to improve the quality of teacher education institutions in the country. It provides resource support to the State Governments for establishment, functioning and monitoring of the District Institutes of Education and Training (DIETs), the Colleges of Teacher Education (CTEs) and the Institutes of Advanced Studies in Education (IASEs). State Governments have been requested to monitor the quality of the various teacher education institutions. A system of self-disclosure by institutions has been introduced to make available information on infrastructural and instructional facilities. The NCTE (Recognition, Norms and Standards) Regulations have been revised for imparting greater transparency in its functioning and upgrading the minimum qualifications of teacher educators. E-Governance system has been introduced for bringing transparency in the process of recognition.

## Appointment of class III and IV employees in railways

- \*97. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of RAILWAYS be pleased to state:
- (a) whether it is a fact that Railway General Managers (GMs) have the power to appoint 200 class III and IV employees before their retirement;

- (b) the number of GMs who have retired in last three years and how many class III and class IV employees have been appointed by them; and
- (c) whether the power of appointment without interview delegated to GM, Railways is by Legislation or Government order or it is only a convention?

THE MINISTER OF RAILWAYS (KUMARI MAMATA BANERJEE): (a) and (c) No, Sir. However, General Managers (GMs) have been delegated the power by Ministry of Railways to engage substitute in exigencies of service when the post cannot be kept vacant and to avoid the Railway services getting adversely affected.

(b) Information is being collected and will be laid on the Table of the Sabha.

## Inspection of private universities

†\*98. SHRI RAVI SHANKAR PRASAD: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government had constituted a committee in 2009 for inspection of the universities established by the private sector in the country;
- (b) if so, the facts thereof and the names of the members appointed in the committee along with their qualifications with regard to the administration of the universities; and
- (c) the total number of universities inspected by this committee along with the total number of universities found ineligible and whether the committee has classified the ineligible universities?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) to (c) There are 63 private universities established by State Legislatures, in India as on 28.07.2010. According to University Grants Commission (UGC), 29 private universities have already ben inspected by the UGC Expert Committees of which, eight private universities were inspected by the Committees in the year 2009.

Details regarding Members of the Expert Committees constituted by the UGC in respect of eight private universities inspected in the year 2009, along with the status with regard to the inspection is available on the website of the Commission www.ugc.ac.in/inside/privateuniversity.html.

Observations, suggestions and deficiencies have been pointed out by the UGC Expert Committees in respect of five private universities mentioned in the list given in Statement (*See* below) out of eight private universities inspected in the year 2009, and the Commission has sought compliance report from the said Universities.

<sup>†</sup>Original notice of the question was received in Hindi.